
(2021) 02 CAT CK 0144

In the Central Administrative Tribunal

Case No : Original Application No. 452 Of 2021

Alok Kumar Gupta

APPELLANT

Vs

General Manager, Northern Railway Headquarter Office

RESPONDENT

Date of Decision : 26-02-2021

Acts Referred:

Citation : (2021) 02 CAT CK 0144

Hon'ble Judges : A. K. Bishnoi, Member (A); R.N. Singh, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

R. N. Singh, Member (J)

1. In the present OA, the applicant has challenged the order dated 08.02.2021, vide which the applicant has been transferred back to his parent workshop i.e. Jagadhri Workshop and has been relieved from his duty on 17.02.2021 (afternoon).

2. The applicant submits that he has made representations to various authorities on 10.02.2021, however, the same are still pending consideration. He further submits that the present transfer order is result of malafide at the end of an officer working as Duty Chief Mechanical Engineer (W&C). However, he has also not impleaded any officer in the OA who is competent to order transfer and/or to modify the same. As he appears in person, he is not aware how to implead the department concerned.

3. In the facts and circumstances, at this stage, the applicant seeks permission to withdraw the OA with liberty to him to approach this Tribunal at appropriate stage in accordance with rules. Permission is granted. OA stands dismissed as withdrawn with liberty in accordance with law.